NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 98, 99, 100 of 2017 in C.P. No. 42/241-242/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>09.05.2017</u>

Name of the Company:

Virendra R Gandhi Ors.

V/s.

Vadilal Industries Ltd. & Ors.

Section of the Companies Act:

Section 241-242 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. AR JWN R. SHETH	ADVOCATE & SUUCITUR	PETT IONEIU	Anchi
2. PAYAN S. GODDAWAYA	ADVOCATS	RESPONDENT 120. 212	Mulperale
3. Sv. Adv. Samabh Sopulca 4. Konner G. 11.		——————————————————————————————————————	~ <i>f</i>
Janottu aanottu		Resp 1,2,4,5,	6 Dauble.
5. kryal Parikh	1 /	lesp 1,2,4,5,	6 light
6. Parth Contractor	1 /	lesp 1,2,4,5,	Pall

ORDER

Learned Advocate Mr. Arjun Sheth present for original Petitioners. Learned Senior Advocate Mr. Saurabh Soparkar with learned Advocate Mr. Keyur Gandhi with Learned Advocate Ms. Priyal Parikh with Learned Advocate Mr. Parth Contractor present for Original Respondents no. 1, 2, 4, 5 and 6. Learned Advocate Mr. Pavan Godiawala present for Original Respondents no. 3 and 7.

Heard learned Counsels for Applicants and Learned Counsel for Respondents in the applications.

Considering the averments in the applications Original Respondents are permitted to file their reply in main petition on or before 13.06.2017 serving a copy in advance to the original petitioners and original petitioner shall file their rejoinder, if any, on or before 30.06.2017 after serving a copy in advance to the original Respondents.

the date of final hearing of the main petition is now fixed as 11.07.2017 instead of 29.05.2017.

Applications are disposed of accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 9th day of May, 2017.